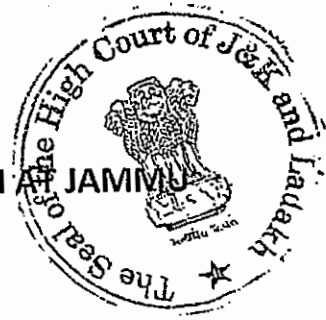


HIGH COURT OF JAMMU AND KASHMIR AND LADAKH
(Office of the Registrar Judicial)



File No.:- MA 338/2013

National Insurance Co. Ltd	Titled V/s	Paramjit Kour & ors
..... Petitioner/Appellant(s)	 Respondent (s)

Notice to the respondent (s): -

4. Mandeep Singh Vaidi
W/O Jaswant Singh
R/O A.G. Transport Nagar, Delhi
(Owner of the vechile no. HR55B 7282)

Whereas in the above noted case, it has been proved to the entire satisfaction of the Hon'ble Court that the service of the respondent (s) named above cannot be effected in any ordinary manner hence proclamation is hereby issued against the above named respondents to appear before this Court on 07.04.2025 09.00 A.M. or the next working day if 07.04.2025 is declared holiday in person or some recognized agent failing which appropriate order will be passed.

Given under my hand seal of the Court this 18th day of March, 2025 at Jammu.

Sandeep Kour
18/3/2025
(Sandeep Kour)
Dy. Registrar
High Court of J&K
High Court of J&K and Ladakh
JAMMU.
Jammu

No.:-

1827

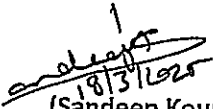
Dated:-

10-7-25

Copy of the above forwarded to:

1. The Editor Times of India, for publishing the notice in the newspaper, cutting of the paper and bill of advertisement should be sent to this Registry immediately after publishing. An amount of rupees 500/- vide No 181 dated 04-03-2025 as publications charges have been deposited in the Court which shall be paid as and when the bill and cuttings are received.

2. CPC, e-court, High Court of J&K and Ladakh, Jammu, for uploading the same on the official Website of the High Court of J&K and Ladakh.


18/3/25
(Sandeep Kour)
Dy. Registrar
High Court of J&K
High Court of J&K and Ladakh
J A M M U.
Jammu